

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 983**  
**TO BE ANSWERED ON 15.12.2022**

**Mismanagement of Waste**

983: MS. DOLA SEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has taken cognizance of waste mismanagement;
- (b) if so, the steps undertaken to manage the waste;
- (c) whether any penalty has been imposed on mismanagement of the waste;
- (d) if so, the details of the reported incidents of mismanagement and action taken against them in the year 2021-2022, State/UT-wise; and
- (e) total penalty collected in the year 2021-2022, State/UT-wise?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): The Ministry of Environment, Forest and Climate Change notified the following waste management rules in 2016 under Environment (Protection) Act, 1986, for environmentally sound management of wastes:

- Solid Waste Management Rules, 2016
- Plastic Waste Management Rules, 2016
- Bio-medical Waste Management Rules, 2016
- Construction and Demolition Waste Management Rules, 2016
- Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016
- E-waste Management Rules, 2016.

Under Swachh Bharat Mission, Additional Central Assistance is provided for scientific management of solid waste in both urban and rural areas. Swachh Bharat Mission 2.0 has a vision of creating “Garbage Free Cities”. Under this issues such as source segregation, collection & transportation, and processing, including effective management of Construction & Demolition waste, plastic waste management including reduction in single use plastic, and remediating all legacy dumpsites, are covered. Separately, Guidelines have also been issued on environmentally sound management of solid waste, plastic waste, hazardous and other wastes, biomedical waste, E-waste and C&D waste. Directions have also been issued under Environment Protection Act, 1986, for implementation of the waste management rules.

(c) to (e): Guidelines have been developed for levy of environmental damages /environmental compensation charges based upon polluter pays principle, for hazardous waste, biomedical waste, E-waste, and plastic waste. The State-wise details on the penalty imposed for environmental damage due to handling and disposal of hazardous waste during 2021-2022 is given below:

State/UT	Number of units	Penalty imposed (in Rs.)
Chhatisgarh	3	11,00,000
Gujarat	14	55,00,000
Maharashtra	1	2,00,000
Tamil Nadu	1	4,50,000
Total	19	72,50,000

Environmental Compensation levied on Common Biomedical Waste Treatment facilities and health Care Facilities state-wise during 2021-2022 is given below :

State/UT	Number of units	Environment Compensation charges imposed (in Rs.)
Puducherry	1	10,21,875
Madhya Pradesh	2	46,03,750
Uttar Pradesh	2	98,94,375
Total	5	15,52,000

Environmental Compensation has been levied on 27 defaulting industries for violation of rules 4(i) and 4(h) of Plastic waste management Rules,2016. The defaulting industries have deposited Rs 3,55,50,000/- as environmental compensation to CPCB so far. During enforcement campaign carried out in the month of October and November, 2022, for implementation of ban identified single use plastic items, penalty has been levied and banned single use plastic items have been seized where violations have been found.

Further as per Annual report of plastic waste management for the year 2021-22, state wise action taken for and penalty imposed is given below:

- Jammu and Kashmir : 26.06 MT of illegal polythene and 01.45 MT of SUP seized during 2021-22 & Violations Compounded on spot to the tune of Rs. 624,600/-
- Tripura: Raids conducted and monetary penalty of Rs. 707182/- imposed by the concerned officers for violation of PWM Rules and selling banned items.
- Lakshadweep: Rs 8000/- as penalty has been issued.

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